

with regard to the price and procurement policy for wheat for the 1979-80 rabi marketing season, Government have taken the following decisions:

(i) keeping in view the need to maintain the incentive for securing increased production of wheat, it has been decided to fix the procurement price at Rs. 115 per quintal;

(ii) the Central issue price of wheat is to be maintained at the present level of Rs. 130 per quintal;

(iii) free movement of wheat throughout the country is to be continued and the whole country is to be treated as a single zone for this purpose; and

(iv) the procurement of wheat will be by way of price support operations and as such no formal targets of procurement will be fixed.

Government are conscious of the fact that their support price policy will have little meaning unless it is backed by adequate and extensive purchase arrangements in the field. However, this is a matter in which the major share of responsibility rests on the State Governments. The Central Government will continue to make all efforts to remove bottlenecks in laying down an extensive network of purchase system by the public agencies in the country and will render all assistance to the States in this respect.

श्री लक्ष्मण लाल तिवारी (सुनीला बाब):
सभापति महोदय, सरकार के द्वारा गेहूँ का जो 115 रुपये दाम तय किया गया है वह बिल्कुल नाकाफी है। किसान सम्मेलन और समाज कौषों ने यह मांग की है कि गेहूँ की बसूली का दाम कम से कम 140 रुपये होना चाहिये। मैं चाहूँगा कि इस बारे में सदन में पूरी चर्चा हो।

14.37 hrs.

STATEMENT re: CORRECTING REPLY TO STARRED QUESTION NO. 431 DATED 22-3-1979.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): Sir, In reply to the above mentioned Starred Question, a statement giving the requisite information was laid on the Table of the Sabha on 22-3-1979. The statement, *inter alia*, contained the list of posts of Category 'C' in respect of which recruitment rules have already been finalised. Certain discrepancies in the statement due to clerical mistakes have since come to my notice.

I now place on the Table a revised statement giving the correct information.

Statement

(a) to (c). Recruitment Rules for the following posts of category 'C' in the Lady Hardinge Medical College and Smt. Sucheta Kripalani Hospital, New Delhi had already been finalised in 1973:—

1. Medical Record Technician
2. Technical Assistant
3. Laboratory Technician
4. Laboratory Assistant

The administration of the Lady Hardinge Medical College and Smt. Sucheta Kripalani Hospital, New Delhi was taken over by the Government with effect from 1-2-1978. Recruitment Rules for the post of Bursar in category 'C' were finalised in June, 1978.

The Principal of the Institution has prepared draft Recruitment Rules for 27 categories of posts in Group 'C' and referred the same to the Director General of Health Services in October/November, 1978. These were returned to the Principal for recasting them in the prescribed proforma. The recast Rules were received by the

D.G.H.S. in February, 1979 and are under examination.

Draft Recruitment Rules for 30 categories of posts in Group 'D' have also been prepared by the Principal and referred to the Director General of Health Services on 17-3-1979.

These Rules would be finalised in consultation with the concerned authorities as soon as possible.

14.38 hrs.

PERSONAL EXPLANATION BY
MEMBER

DR. KARAN SINGH (Udhampur): On the afternoon of Wednesday, 4th April I was presiding over the Select Committee on Air Pollution and was therefore not in the House when my esteemed colleague Shrimati Akbar Jehan Begum read out her carefully prepared speech. When I came into the House after the Select Committee meeting I was told that she had done me the honour of making copious references to me in the course of her speech. I called for the record and found that apart from trying to rebut my political views which she is, of course, fully entitled to do, she has thought fit to cast certain grave aspersions upon me. For example, she says: "it is well known that through his financial resources, he is recruiting teenagers to burn property, pelt stones, stop students from going to colleges and schools." I leave it to the House to judge as to whether it is appropriate for one Member to accuse another of such anti-social activities. All of us in this House are expected to be responsible citizens, and I have personally held positions of the highest responsibility both in the Jammu

and Kashmir State and at the Centre. It is, therefore, absurd and malicious for the lady member to have made such a mention regarding me on the floor of this House in an attempt to defend the authoritarian regime over which her distinguished husband presides.

14.39 hrs.

ADDITIONAL DUTIES OF EXCISE
(GOODS OF SPECIAL IMPORTANCE)
AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957."

The motion was adopted.

SHRI ZULFIQUARULLAH: I introduce** the Bill.

14.40 hrs.

UNION DUTIES OF EXCISE (DIS-
TRIBUTION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to a part of the net proceeds of certain Union duties of excise to the States to which the law imposing the duty extends and for the distri-

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**Introduced with the recommendation of the President.